

Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.62/2835/2020

This the 28th day of October, 2020

(Through Video Conferencing)

Hon'ble Mr. Rakesh Sagar Jain, Member (J) Hon'ble Mr. Anand Mathur, Member (A)

- 1. Ghulam Mohammad Lone, age 40 years, S/o. Ghulam Mohi-ud-Din Lone, R/o. Potterwal Keegam, Shopian.
- 2. Mohammad Ahsan thoker, age 46 years, S/o. Abdul Aziz Thoker, R/o. Heff Shirmal, Shopian.
- 3. Mushtaq Ahmad Ganie, age 47 years, S/o. Ghulam Mohammad Ganie, R/o. Chamerwani, Heerpora, Shopian.
- 4. Bilal Ahmad Bhat, age 40 years, S/o. Ghulam Mohammad Bhat, R/o. Pergochi, Shopian.
- 5. Ghulam Nabi Dar, age 55 years, S/o. Mohammad Ramzan Dar, R/o. Nully Poshwari, Shopian.
- 6. Manzoor Ahmad Lone, aged 45 years, S/o. Abdul Razzaq Lone, R/o. Hirpora, Shopian.

...Applicants



(Mr. Lone Mohammad Altaf, Advocate for applicant)

Versus

- 1. State of Jammu and Kashmir through its Commissioner cum Secretary to Education Department, Civil Secretariat, Srinagar/Jammu.
- 2. Director School Education, Kashmir, Srinagar.
- 3. Deputy Commissioner, Shopian.
- 4. Chief Education Officer, Shopian.
- 5. Zonal Education Officer, Shopian.
- 6. Zonal Education Officer, Imam Sahib, Shopian.

...Respondents

(Mr. Amit Gupta, Additional Advocate General)

ORDER (ORAL)

Hon'ble Mr. Anand Mathur, Member (A):

During the course of arguments, learned counsel for the applicants Ghulam Mohammad Lone & ors. submitted



that the TA can be disposed of by directing the respondents to consider the absorption of the applicants against the vacant class-IV posts in accordance with SRO-308 dated 16.10.2008.

2. In view of the argument of the learned counsel for the applicants the TA is disposed of with direction to the respondents to consider the case of the applicants for absorption against the vacant class-IV posts strictly in accordance with the SROs, rules, etc. if otherwise eligible. While considering the case of the applicants the respondents shall treat this TA as representation of the applicants and pass a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order under intimation to the applicants. We make it clear that we have not expressed any opinion on the merits of the case.

3. The TA is disposed of as above. No order as to costs.



(Anand Mathur) Member (A) (Rakesh Sagar Jain) Member (J)

"SA"